

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 161 OF 2018 &
IA NOS. 758 OF 2018

Dated: 5th December, 2018

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

Maharashtra State Electricity Distribution Company Limited **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Anand Kumar Shrivastava
Ms. Astha Sharma for R-2

ORDER

The learned counsel appearing for the Respondent No.2 prays for three weeks time to enable them to take necessary instruction for filing the reply in the matter.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file the reply by 28.12.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 28.01.2019 after duly serving copy on the other side.

List this matter on **15.02.2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member